

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA No. 143(ND)/2017

IN THE MATTER OF:

**Mr. Shravan Kumar Chaudhary
Vs
M/s Registrar of Companies**

.... APPLICANT / PETITIONER

.... RESPONDENT

SECTION:

Under Section 253(3)

Order delivered on 11.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER :-

For the ROC / RD (NR) Delhi :- Mr. Manish Raj, Company Prosecutor

ORDER

Learned counsel for the applicant / petitioner is present. The Learned representative is directed to file a better/fuller affidavit explaining the reasons for his absence on the date of dismissal i.e. 24.07.2017 within a period of one week.

Post the matter on 21st August 2017.

Sd/-

**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**

Sd/-

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**